

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate  
Persons Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUSTAINABLE OUTREACH AND UNIVERSAL  
LEADERSHIP LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	SUSTAINABLE OUTREACH AND UNIVERSAL LEADERSHIP LIMITED
2.	Date of incorporation of Corporate Debtor	26/12/2021
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U74999OR2021PLC035726
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No- E/42/D Chandaka Industrial Estate, Bhubaneswar, Orissa, India - 751024.
6.	Insolvency commencement date in respect of corporate debtor	16.01.2026 (Order received on 18.01.2026)
7.	Estimated date of closure of insolvency resolution process	15.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikky Dang Reg No: IBBI/IPA-003/00359/2021- 2022/13763
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: B-41, 2nd floor, Vishnu Garden Part-1, Ganga Ram Vatika, New Delhi-110018 Email – <a href="mailto:vikkydang@gmail.com">vikkydang@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office Address – A-47, Basement, Kailash Colony, New Delhi-110048 Email – <a href="mailto:cirp.soull@gmail.com">cirp.soull@gmail.com</a>
11.	Last date for submission of claims	31.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Sustainable Outreach and Universal Leadership Limited on 16.01.2026.

The creditors of Sustainable Outreach and Universal Leadership Limited are hereby called upon to submit their claims with proof on or before 31.01.2026 to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading proofs of claim shall attract penalties

  
SD/-  
Vikky Dang  
Interim Resolution Professional  
Regn No.: IBBI/IPA-003/00359/2021-2022/13763  
Date: 19.01.2026  
Place: New Delhi  
AFA valid till 31.12.2026

**Indian Overseas Bank**  
Regional Office: Bhubaneswar, B/2 West Sahid Nagar, Bhubaneswar  
PIN-751007, Mob.: 8824282767, Email ID: 0815gad@iob.in

**PREMISES REQUIRED ON LEASE BASIS**

Indian Overseas Bank requires office premises preferably Hall type on Ground Floor or First Floor along with sufficient power supply, good frontage with all amenities including sufficient Parking Area on commercial lease basis at below mentioned places. The Proposed premises must have all clearance certificates from the statutory Authorities. Premises should be ready for possession within 30 days. Interested owners having premises in the below mentioned area may submit their offers for the Technical Bid and Financial Bid in two sealed covers (separately) in the prescribed format superscribed with Place and District. The format is available in Bank's Website: [www.iob.in-Tender](http://www.iob.in-Tender) or at our above said office address.

Sr. No.	Name of Place	District	Category	Required Carpet Area (in Sqft.)
1.	GUJIDARADA	BHADRAK	Semi-Urban	1500-1900 (incl. ATM Space)
2.	KALAPADA	CUTTACK	Rural	1200-1600 (incl. ATM Space)
3.	NANDAPUR	KHURDA	Rural	1200-1600 (incl. ATM Space)
4.	BHADRAK	BHADRAK	Semi-Urban	1500-1900 (incl. ATM Space)
5.	NUAGAON	NAYAGARH	Rural	1200-1600 (incl. ATM Space)
6.	KALARAHANGA	KHURDA	Semi-Urban	1500-1900 (incl. ATM Space)
7.	BALASORE	BALASORE	Urban	1500-1900 (incl. ATM Space)
8.	JOBRA	CUTTACK	Urban	1500-1900 (incl. ATM Space)
9.	KOSALA	ANGUL	Rural	1200-1600 (incl. ATM Space)
10.	CUTTACK	CUTTACK	Urban	1500-1900 (incl. ATM Space)
11.	KALINGA NAGAR	KHURDA	Urban	1500-1900 (incl. ATM Space)

The application format should be filled properly and sent to the undersigned on or before 30.01.2026 up to 03.00 P.M. at the above address. The Bank reserves the right to cancel or reject any or all offers without assigning any reason thereof.

Date: 17.01.2026 Chief Regional Manager

**Franklin Templeton Mutual Fund**

Cordially invites you for a program under its Investor Education and Awareness Initiative.


Venue:  
Hotel Prachi, Janpath, Unit-III, Janpath, Bhubaneswar - 751001.

Date: 21st January, 2026  
Time: 6:30 p.m.

Contact Person: Aurobinda Mishra (9937058784)


Due to limited seats, entry will be provided to registered attendees only. Please call on the above number to register by tomorrow.

We look forward to your participation.

 **FRANKLIN TEMPLETON**

Registered office: One International Centre, Tower 2, 12th & 13th Floor, Senapati Bapat Marg, Elphinstone (West), Mumbai - 400013

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

 **GEE LIMITED**

CIN: L99999MH1960PLC011879

Registered Office: Plot No. E - 1, Road No. 7, Wagle Industrial Estate, Thane - 400604

Website: <http://www.geelimited.com>, E-mail: [shares@geelimited.com](mailto:shares@geelimited.com), Tel no. 022-25821277, Fax No. 022-25828938

### Standalone Un-Audited Financial Results for the quarter ended December 31, 2025

In compliance with Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of the Directors of **Gee Limited ("Company")** at its meeting held on **Friday, January 16, 2026** approved the standalone unaudited financial results for the **quarter ended 31st December, 2025 ("results")**.

The results along with the limited review report (standalone) by **M/s. SAPD & Associates**, Statutory Auditor of the Company are available on the website of the Company at <http://www.geelimited.com> and on the website of **BSE Limited** i.e. [www.bseindia.com](http://www.bseindia.com).

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response




For and on behalf of Board of Directors of  
**GEE LIMITED**  
Sd/-  
**Mr. Umesh Agarwal**  
Joint Managing Director  
DIN:01209962

Place: Kalyan  
Date: 16/01/2026

Rameshwar Media

**SYMBOLIC POSSESSION NOTICE**

 Branch Office: ICICI Bank Ltd., BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091  
CIN No: L65190GJ1994PLC021012, [www.icicibank.com](http://www.icicibank.com)

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.


Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Borrower Maa Santoshi Bio Fertiliser & (Co Applicant) Pravati Pradhan (Proprietor) & (Guarantor) Sahadeb Pradhan & Birakishore Pradhan & Sarbeswar Pradhan & (Mortgagor) Sahadeb Pradhan/ Represented By Proprietor Pravati Pradhan W/o Sarbeswar Pradhan Nimapara, Dahijanga, Ratilo Odisha Puri - 752114/ 747505001240	Plot No. 386 & 538, Khata No. 337, Mouza Dahijanga, Khewat No. 1, P.S. No 37, P.S., Tahasil & S.R.O. Nimapada, District Puri, Odisha (Admeasuring An Area of Ac. 1.220 Decimal)/ Date of Symbolic: 15/01/2026	29/09/2025 Rs. 40,31,522.94/-	Puri

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: January 19, 2026  
Place: Puri

Sincerely Authorised Officer  
For ICICI Bank Ltd.

**PHYSICAL POSSESSION NOTICE**

 Branch Office: ICICI BANK LTD, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091  
CIN No: L65190GJ1994PLC021012, [www.icicibank.com](http://www.icicibank.com)

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.


Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Taranisen Nahak/ Tanaya Nahak/ Diandein Madhurachua Dist. Ganjam Odisha Ramba- 761028/ LBBS00005798788 & LBBS00005816458	Khata No. 49, Plot No. 622, Mouza. Diandein, Tahasil. Ganjam, S.R.O. Chhatrapur, P.S. Ramba, Dist. Ganjam, Odisha, Admeasuring An Area of 0.042 Decimals. North: Land of Sunil Nahak South: Land of Manguli Nahak East: Land of Sudhir Nahak West: Land of Ishwar Dalaei/ Date Physical 13/01/2026	September 23, 2024 Rs. 14,16,335.76/-	Ganjam

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: January 19, 2026  
Place: Ganjam

Sincerely Authorised Officer,  
For ICICI Bank Ltd.

**PHYSICAL POSSESSION NOTICE**

 Branch Office: ICICI BANK LTD, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091  
CIN No: L65190GJ1994PLC021012, [www.icicibank.com](http://www.icicibank.com)

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sasmita Pattanaik/ Siba Sankar Behera/ Flat No.102, Sri Krishna Nilaya Godabarisha Nagar, 2nd Line Odisha Berhampur- 760001/ LBPTN00006613425/ LBPTN00006641833	Flat No. 405, Third Floor, "Shree Chaman", Southern Row of Andhapasara Road, Berhampur Town, Plot No. 167/1212, 222/1213, 167/1208, 195/1209, 216/1210, 222/1211, 167/1214, 222/1215, 223/1654, 222/1655, 216, 223/2336, 167/2228, 222/2229, 166/ 2234, 223/2235, 167/2230, 224/1578, 223/1577, 166/ 1297, 223/1298, Khata No. 138/101, 138/102, 138/105, 138/113, 121/1435, 121/1258, 121/1268, 121/ 1259, 121/1131, 121/1130, Ward No. 23, Berhampur Municipal Corporation, Mouza Gorachandapur, P.S. Berhampur Town, Tahasil Berhampur, Sub Registrar Office Berhampur I, District Ganjam, Odisha (Admeasuring An Area of 869 Sq. Ft. Built Up Area Alongwith Car Parking Space Together With 513.57 Sq. Ft. or Ac.0.011, 7/10 Dec. Proportionate Impartible Undivided Share In The Land North: Corridor South: Open To Sky East: Open To Sky West: Flat No. 406/ Date of Physical 14/01/2026	March 11, 2024 Rs. 30,64,933/-	Berhampur

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: January 19, 2026  
Place: Berhampur

Sincerely Authorised Officer,  
For ICICI Bank Ltd.

**POSSESSION NOTICE**

WHEREAS, the authorized officer of **Jana Small Finance Bank Limited** (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower (s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and/ or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	47729630000225	(1) Mr. Subham Barik (2) Mrs. Arnapurna Barik (3) Mr. Muna Barik	15-10-2025 & Rs.19,00,107.6/- (Rupees Nineteen Lakh One Hundred Seven and Six Paise Only) as on 13-10-2025	14-01-2026 Time: 02:30 PM & Symbolic Possession

**Description of Secured Asset:** All the piece and parcel of the immovable property, bearing Mauza-Arshala, Tahasil- Jhumpura, Khata No- 368/365, Plot No- 861/5055, Area- 0.150 Dec, Thana No- 159, Dist- Keonjhar, Odisha, with all buildings and structures there on and all plant and machinery attached to re earth or permanently fastened to anything attached to the earth, both present and future. And bounded on:- East: Muna Barik, West: Muna Barik, North: Muna Barik, South: Anabadi

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken **Symbolic possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Keonjhar Sd/- Authorised Officer,  
Jana Small Finance Bank Limited

Date: 19-01-2026

**JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)**  
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Jana Small Finance Bank Ltd., Ground & 1st Floor, Market Place, Sirazuddin Chowk, Kendujhar, Odisha.

**FORM A  
PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SUSTAINABLE OUTREACH AND UNIVERSAL LEADERSHIP LIMITED**

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor	SUSTAINABLE OUTREACH AND UNIVERSAL LEADERSHIP LIMITED
2. Date of incorporation of Corporate Debtor	26/12/2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack, under the Companies Act, 1956
4. Corporate Identity No Limited Liability Identification No. of the Corporate Debtor	U74999OR2021PLC035726
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No-E/42/D Chandaka Industrial Estate, Bhubaneswar, Orissa, India - 751024.
6. Insolvency commencement date in respect of corporate debtor	16.01.2026 (Order received on 16.01.2026)
7. Estimated date of closure of insolvency resolution process	15.07.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vikky Dang Reg No: IBB/PA-003/00359/2021-2022/13763
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: B-41, 2nd floor, Vishnu Garden Part-1, Ganga Ram Vatika, New Delhi-110018 Email - vikkydang@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office Address - A-47, Basement, Kailash Colony, New Delhi-110048 Email - crp.soull@gmail.com
11. Last date for submission of claims	31.01.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Sustainable Outreach and Universal Leadership Limited on 16.01.2026.

The creditors of Sustainable Outreach and Universal Leadership Limited are hereby called upon to submit their claims with proof on or before 31.01.2026 to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA]. Submission of false or misleading proofs of claim shall attract penalties

SD/-  
Vikky Dang  
Interim Resolution Professional

Date: 19.01.2026 Regn No.: IBB/PA-003/00359/2021-2022/13763  
Place: New Delhi AFA valid till 31.12.2026

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## Business Standard Insight Out

